

O.I.H.

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1652  
ANSWERED ON 04/08/2025

**LOSS OF GOVERNMENT REVENUE DUE TO NON-REGISTRATION OF FLATS**

**1652. DR. LAXMIKANT BAJPAYEE:**

**Will the Minister of *Housing and Urban Affairs* be pleased to state:**

- (a) the details of the cases in Noida and other cities where builders have handed over possession of flats after receiving full payment from buyers, but have not completed the mandatory registration of the flats, resulting in loss of stamp duty and registration fee revenue to Government; and
- (b) whether Government proposes to exercise its powers under the Concurrent List to introduce a central legislation making registration of flats mandatory, in order to prevent substantial losses of stamp duty and registration fee and to protect the interests of flat buyers?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

- (a) & (b): ‘Land’, ‘Colonization’ and ‘Stamp Duty’ fall under the jurisdiction of State Governments, as per List – II (State List) of the seventh schedule of the Constitution of India. No such proposal to introduce a central legislation is under consideration.

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